

(3)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>OA No. 374/2005.</u> <u>18.8.2005.</u> Mr. Rajendra Vaish counsel for the applicant. Learned Counsel for the applicant submits that the case of the applicant is under active consideration of the respondents and prays for adjournment. Let the matter be listed on 2.9.2005.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p>(M. L. CHAUHAN) JUDICIAL MEMBER</p>
	<p><u>P.C./</u></p> <p><u>OA No. 374/2005.</u> <u>2.9.2005.</u> Mr. Rajendra Vaish counsel for the applicant. Heard. Learned counsel for the applicant submits that his client does not want to press this OA at this stage, as he is likely to get relief from the respondents. In view of what has been stated above, the applicant is permitted to withdraw this OA with a liberty reserved to him to approach this Tribunal if no relief is granted to him by the respondents. OA stands disposed of accordingly.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p>(M. L. CHAUHAN) JUDICIAL MEMBER</p>
<p style="text-align: right;">(Copy of order filed 107) date 13.9.08 C.R.</p>	<p><u>P.C./</u></p>